



2026:DHC:8988



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**# **CNR No. DLHC010326532023**+ **OMP (ENF.) (COMM.) 163/2023 & EX.APPL.(OS) 548/2025**
NTPC LIMITEDDecree Holder

Through: Mr. S.B. Upadhyay, Sr.
Advocate with Mr. Tarkeshwar
Nath, Mr. Harshit Singh, Mr.
Satyam Roy, Mr. Anant Dev
and Mr. Subhash Kumar,
Advocates.

versus

IT ALIAN-THAI DEVELOPMENT PUBLIC COMPANY
LIMITEDJudgement Debtor

Through: Adv. (appearance not given)

CORAM:**HON'BLE MR. JUSTICE OM PRAKASH SHUKLA****ORDER (ORAL)**

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09.10.2026

1. At the outset, learned Counsel for NTPC Limited seeks leave to withdraw the present petition with liberty to file it again as and when situation arises and after satisfying on the aspect of stamp duty as per the Indian Stamp Act, 1899 and in line of the judgment passed by this Court in *M/s URC Construction (P) Ltd. v. Airports Authority of India*¹.

2. Leave and liberty is granted as aforesaid.

3. The petition is dismissed as withdrawn. Pending application(s), if any, also stand disposed of.

OM PRAKASH SHUKLA, J**OCTOBER 9, 2026/pa**¹ **OMP (ENF.) (COMM.) 155/2026**

Signature Not Verified

Signed By: ANUBHAW TRIPATHI

Signing Date: 09.10.2026
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